

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 4053 of 2021

Deepak Yadav @ Deepak Kumar Yadav ... Petitioner

Versus

The State of Jharkhand ... Opposite Party

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CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

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For the Petitioner : Mr. Rajesh Kr. Singh, Advocate

For the State : Mr. Ravi Prakash, Spl. P.P.

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Order No. 02

Dated 17<sup>th</sup> April, 2021

Heard the learned counsel appearing for the respective parties.

The petitioner is an accused in connection with Bashisth Nagar P.S. Case No. 11 of 2019.

The petitioner was suspected to be involved in cultivation of poppy plants encroaching upon forest area.

Although the learned Spl. P.P. has stated that the petitioner has got a criminal antecedent in a similar offence, but considering the fact that one of the co-accused Rajeev Kumar has been granted bail by this Court in B.A. No. 7554 of 2019 and the petitioner being in custody since 11.02.2020, he is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Sessions Judge-cum-Special Judge (NDPS), Chatra in connection with Bashisth Nagar P.S. Case No. 11 of 2019.

(RONGON MUKHOPADHYAY,J.)